

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

Order dated 22.3.2002

Applicant, who has been engaged as casual labour under the Postal Department since 1980, approached this Tribunal in Original Application No.201/88, which was disposed of on 05.04.1989, with direction to Respondents to provide casual engagement to the applicant, as and when available. Accordingly he is being provided with casual engagement, as and when work is available. Later, ~~on~~ he approached the Tribunal in another Original Application, viz., O.A.731/97, which was disposed of by this Tribunal on 26.8.1999, with direction to Respondents to consider his case for regularisation. The Applicant has filed the present O.A. (O.A.No.175/01), by taking a ground that he having completed 240 days in a Calendar Year before 29.11.1989, he is entitled to get Temporary Status and consequential benefits arising therefrom. If it is a fact that the Applicant has completed 240 days in a Calendar Year, prior to 29.11.1989, as casual labour, he is definitely entitled to be conferred with Temporary Status under the Scheme for regularisation (drawn as per the direction of the Supreme Court of India) and once he is conferred with Temporary Status, he can get the consequential benefits of being considered for regularisation against a Group D post, under the Scheme.

Having heard Shri P.C.Chhinchani, the learned counsel for the applicant and Shri J.K.Nayak, learned Addl.Standing Counsel

Bench

My
17/2/02

Bench

1) For admission and hearing.

2) Instruction to ~~be filed~~
Rejoinder not filed.

My
4/3/02

1) For admission and hearing.

2) Instructions to rejoinder
not filed.

My
21/3/02

Bench

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ORDERS OF THE TRIBUNAL

Copy of order dt. 22/3/02
issued to the Counsel
for both side.

S.O.

NY
28/3/02

appearing on behalf of the Respondents,
Respondents are hereby directed to verify/
examine the grievances of the applicant and
if really he has served the Department for
240 days in a Calendar Year prior to 29.11.1989
as casual Labour, then the Respondents ~~grate to~~
confer Temporary Status on him etc., as
discussed above, within a period of three
months hence.

With this observation and direction
the O.A. is allowed. No costs.

~~MEMBER (JUDICIAL)~~

Salil
22/03/2002